

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH.

Original Application No.150/2001.

Thursday, this the 13th day of September, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice-Chairman,
Hon'ble Shri M.P.Singh, Member (A).

D.K.Bhalerao,
002, Anand Vaibhav Co-op. Hsg. Society,
Sector 19, Nerul,
Navi Mumbai - 400 614.
(By Advocate Shri K.R.Yelwe)

...Applicant.

v.

1. Union of India through
the Secretary to the Govt. of India,
Ministry of Communication
(Department of Telecommunication),
Sanchar Bhavan,
New Delhi.

2. The Chief General Manager,
M.T.N.L.,
Telephone House,
Veer Savarkar Road,
Prabhadevi,
Mumbai - 400 028.

3. The Senior Accounts Officer,
Cash (I.P.) M.T.N.L.,
Telephone House,
V.S.Marg,
Prabhadevi,
Mumbai - 400 028.

4. The Accounts Officer (Works),
M.T.N.L., C.G.O. Complex,
C.B.D. Belapur,
Navi Mumbai - 400 614.

(By Advocate Shri S.S.Karkera)

...Respondents.

: O R D E R (ORAL) :

Shri Birendra Dikshit, Vice-Chairman.

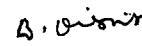
This OA has been filed by a former employee of Mahanagar Telephone Nigam Ltd. (in short, M.T.N.L.). It has been held by the Tribunal in S.M.Mandal & Ors. Vs. Union of India & Ors. (OA

B. visit

...2.

No.324/2001) that M.T.N.L. is not under the jurisdiction of this Tribunal, as it has not been notified under section 14 (2) of the Administrative Tribunals Act, 1985. As the Tribunal does not possess jurisdiction, the OA is dismissed for want of jurisdiction.


(M.P.SINGH)
MEMBER (A)


(BIRENDRA DIKSHIT)
VICE-CHAIRMAN

B.